

(Department of Revenue and Insurance) Notification G.S.R. No. 511, dated the 16th March, 1968, publishing a corrigendum to Government Notification G.S.R. No. 175, dated the 27th January, 1968.

(b) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 510, dated the 16th March, 1968, publishing a corrigendum to Government Notification G.S.R. No. 318, dated the 17th February, 1968.

[Placed in Library. See No. LT-578/68 for (a) and (b).]

#### NOTIFICATION UNDER THE CUSTOMS ACT, 1962

SHRI K. C. PANT : Madam, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :—

(i) Notification G.S.R. No. 518, dated the 12th March, 1968.

(ii) Notification G.S.R. No. 519, dated the 14th March, 1968.

[Placed in Library. See No. LT-673/68 for (i) and (ii).]

(iii) Notification G.S.R. No. 509, dated the 16th March, 1968. [Placed in Library. See No. LT-579/68.]

(iv) Two Notifications (G.S.R. Nos. 512 and 513), dated the 16th March, 1968. [Placed in Library. See No. LT-673/68.]

#### MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) FIRST AMENDMENT RULES, 1968

SHRI K. C. PANT : Madam, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification

G.S.R. No. 506, dated the 16th March, 1968, publishing the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-577/68.]

#### NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI K. C. PANT : Madam, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under Section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944 :—

(i) Notification G.S.R. No. 507, dated the 16th March, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1968.

(ii) Notification G.S.R. No. 508, dated the 16th March, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1968.

[Placed in Library. See No. LT-578/68 for (i) and (ii).]

#### ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE PYRITES AND CHEMICALS DEVELOPMENT COMPANY LIMITED AND RELATED PAPERS.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : Madam, I beg to lay on the Table, under sub-section (1) of section

619-A of the Companies Act, 1956, a copy each of the following papers:—

(i) Annual Report and Accounts of the Pyrites and Chemicals Development Company Limited for the year 1966-67, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-580/68 for (i) and (ii).]

**THE UTTAR PRADESH KRISHI UTPADAN MANDI (AMENDMENT AND VALIDATION) ORDINANCE, 1968**

**SHRI JAGANNATH RAO :** Madam, on behalf of Shri Annasaheb Shinde, I beg to lay on the Table a copy of the Uttar Pradesh Krishi Utpadan Mandi (Amendment and Validation) Ordinance, 1968 (No. V of 1968), under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iv) of clause (c) of President's Proclamation dated the 25th February, 1968.

[Placed in Library. See No. LT-639/68.]

**NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955**

**SHRI JAGANNATH RAO :** Madam, on behalf of Shri Annasaheb Shinde, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Notification G.S.R. No. 571, dated the 18th March, 1968, publishing the Roller Mills Sheet Products (Price Control) Amendment Order, 1968.

(ii) Notification G.S.R. No. 572, dated the 18th March, 1968,

publishing the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price (Amendment) Order, 1968.

[Placed in Library. See No. LT-638/68 for (i) and (ii).]

**STATEMENT OF ACCOUNTS (1966-67) OF THE INDIAN MUSEUM, CALCUTTA**

**PROF. SHER SINGH :** Madam, I beg to lay on the Table a Statement of Accounts of the Indian Museum, Calcutta, for the year 1966-67. [Placed in Library. See No. LT-655/68.]

**NOTIFICATIONS UNDER THE COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT, 1948**

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI) :** Madam, I beg to lay on the Table, under section 7-A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948, a copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment):—

(i) Notification G.S.R. No. 312, dated the 7th February, 1968, publishing the Andhra Pradesh Coal Mines Bonus (Second Amendment) Scheme, 1968.

(ii) Notification G.S.R. No. 313, dated the 7th February, 1968, publishing the Rajasthan Coal Mines Bonus (Second Amendment) Schemes, 1968.

(iii) Notification G.S.R. No. 315, dated the 7th February, 1968, publishing the Assam Coal Mines Bonus (Second Amendment) Scheme, 1968.

[Placed in Library. See No. LT-742/68 for (i) to (iii).]